

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 61/1358/2021

This the 09th day of September, 2021

HON'BLE MR. ANAND MATHUR, MEMBER (A)

Parshotam Kumar, age 28 years, S/o Late Sh. Mulkh Raj, R/o Village Salehar, Tehsil Bishnah, District Jammu.



.....Applicant
(Advocate:- Mr. Sudershan Sharma)

Versus

1. Union Territory of Jammu & Kashmir, through Commissioner/Secretary to Govt., Home Department, Civil Sectt. Jammu.
2. Director General of Police, J&K-Srinagar.
3. Inspector General of Police, Jammu Zone, Jammu.
4. Senior Superintendent of Police, Jammu.

.....Respondents.
(Advocate: Mr. Sudesh Magotra, learned D.A.G.)

**O R D E R
[O R A L]**

Learned counsel for the applicant submits that the applicant would be satisfied, if a direction is given to the respondents to reconsider the case of the applicant for grant of compassionate appointment irrespective of SRO 376 of 2017.

2. Learned D.A.G. seeks permission to file counter affidavit
3. Heard Mr. Sudershan Sharma, learned counsel for the applicant and Mr. Sudesh Magotra, learned D.A.G. for the respondents and perused the records.
4. After considering the facts and circumstances of the case as well as the request of learned counsel for the applicant, it is felt that it would suffice if a direction is given to the respondents to dispose of the representation of the applicant.

Accordingly, the respondents are directed to reconsider the case of the applicant for grant of compassionate appointment by treating the O.A. as his representation and pass a reasoned and speaking order within a period of six weeks from the date of receipt of a certified copy of this order.



5. With the above direction the O.A. is disposed of.
6. It is made clear that I have not entered into the merits of the case.
7. No order as to costs.

**(ANAND MATHUR)
MEMBER (A)**

Kdr/Arun